

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 3

**IA No. 245/2021
And
CP(IB) No. 139/Chd/Pb/2020**

Under Section 7 & 60(5), IBC 2016

In the matter of:-

Punjab National Bank
Vs.
Ahuja Cotspin Pvt. Ltd.

.....Petitioner/Financial Creditor

.....Respondent/Corporate Debtor

Present :

Mr. Harsh Garg with Mr. Pulkit Goyal, Advocates for the petitioner in CP(IB) No. 139/Chd/Pb/2020 and for the applicant in IA No. 245/2021.

Mr. Anand Chhibbar, Senior Advocate with Mr. Shikhar Sarin, Advocate for the respondent in CP(IB) No. 139/Chd/Pb/2020 & IA No. 245/2021.

A date is requested by learned counsel for respondent that he has been recently engaged. It is seen that in the last order last opportunity was granted for filing reply, subject to cost of Rs.10,000/-. So, further opportunity is given to file reply, subject to cost of Rs.10,000/- to be deposited in "Prime Minister's Relief Fund". Reply be filed within two weeks with a copy in advance to the counsel opposite, failing which right to file reply would be forfeited. Rejoinder, if any, be filed within next one week after receiving the advance copy of reply, with a copy in advance to the counsel opposite. List on 01.05.2023.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 13, 2023
VN